



**The Gujarat Homoeopathic (Regulations, Examinations, Degrees Etc.)  
Validation Act, 1978**

*27 of 1978*

**Keyword(s):  
Homeopathic Validation Act**

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Separate paging is given to this Part in order that it may  
be filed as a separate compilation.

**PART IV**

Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the  
Governor on the 4th September, 1978 is hereby published for general information.

S. L. TALATI,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 27 OF 1978.**

(First published after having received the assent of the Governor in the  
"Gujarat Government Gazette" on the 12th September, 1978).

*AN ACT*

*to validate the Gujarat Homoeopathic Regulations, 1969, examinations held  
thereunder and degrees, diplomas, certificates or any like awards  
conferred in pursuance of such examinations.*

It is hereby enacted in the Twenty-ninth Year of the Republic of India as  
follows:—

1. This Act may be called the Gujarat Homoeopathic (Regulations, Examinations, Degrees etc.) Validation Act, 1978.

2. The Gujarat Homoeopathic Regulations, 1969 purported to have been made by the Council of Homoeopathic System of Medicine, Gujarat, under section 37 of the Gujarat Homoeopathic Act, 1963, every examination held in accordance with the said regulations and every degree, diploma, certificate or other like award conferred upon those who passed such examination, before the commencement

Validation of the Gujarat Homoeopathic Regulations, 1969, Examinations and Degrees, etc.

of the Gujarat Homoeopathic (Regulations, Examinations, Degrees, etc.) Validation Ordinance, 1978, shall be deemed to be and to have always been as valid as if the said regulations were made by the Council with the previous sanction of the State Government and were published by the Council in the *Official Gazette*, as required by the said section 37; and accordingly none of such regulations so made, no examination so held and no degree, diploma, certificate or like award so conferred shall be called in question merely on the ground that the regulations were not made with the previous sanction of the State Government or after having been made were not published in the *Official Gazette*.

Repeal of  
Guj. Ord.  
No. 5 of  
1978.

3. The Gujarat Homoeopathic (Regulations, Examinations, Degrees, etc.) Validation Ordinance, 1978 is hereby repealed.

Guj.  
Ord.  
No. 5  
of  
1978.